### BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY.

## Original Application No.312/91.

Shri J.L.Soni, C/o. G.S.Walia Advocate, No.65, First Floor, Prabhat Centre, Near Fire Station, New Konkan Bhavan. New Bombay 400 614.

... Applicant.

V/s.

#### Union of India through

- 1. General Manager, Western Railway, Churchgate, Bombay - 400 020.
- 2. Chief Personnel Officer, Western Railway, Churchgate, Bombay - 400 020.

... Respondents.

CORAM: Hon'ble Shri Justice U.C. Srivastava, Vice-Chairman, to the acceptaction with the other time.

#### Appearances:-

Applicant by Shri G.S.Walia.

#### Oral Judgment:-

Dated: 20.6.1991.

Per Hon'ble Shri Justice U.C.Srivastava. Vice-Chairman

Applicant by Mr. Walia and Respondents by Mr.M.S.Ramamurthy. Admit. As a short point is involved the matter is being disposed of today. The applicant who has retired from service had continued to retain the Railway quarter even after his retirement. application he has stated that he has vacated the Railway quarter after 19 months, and also that he applied for a post retirement pass in favour of himself his wife and his daughter and the copy of the application has been annexed to this application as Ex.'B'. Despite his application the passes were not granted to him with the result that he has approached this Tribunal. He has

stated in this application that he is entitled to post retirement passes as he has vacated the Railway quarter, and even though this question has been finally decided by Supreme Court of India the authorities are not issuing passes. The applicant has applied for post retirement passes on 3rd May, 1991, there appears to be no reason why the passes were not granted as he was entitled for the same.

Accordingly the application is allowed and the respondents are directed to issue post retirement passes to the applicant without delay in respect of the application dt. 3.5.1991. As to whether he is entitled for future, of course no observations are being made in this case, and the departmental authorities will decide the matter in accordance with law. With these observations the application is disposed of finally. No order as to costs.

(U.C.SRIVASTAVA) VICE-CHAIRMAN.

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH AT NEW BOMBAY

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C/o. Court Prabh New K 400 6	ess for corre G.S.Walia, Ad , Office No.6 at Centre, Ne onkan Bhavan,	vocate, High ) 5, First Floor) ar Fire Stn., ) New Bombay- )	Applicant
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3.	<b>`A</b> '	Certificate regarding vacation of the flat	
4.	<b></b>	Application of the Applicant for the Post Retirement Passes	
			<u> </u>

Rayly Filed by Resipondents 10-20

